

Government, was set up in June 1974. The Panel has so far examined and made recommendations in 208 cases. The Panel's recommendations are, among other matters, given due consideration by Government while deciding about the amounts of compensation to be paid to the claimants.

In all these cases, certain verifications have to be made and procedural formalities are required to be gone through before compensation can be sanctioned and this, Sir, naturally takes some time. I may, however, assure the House that Government is taking vigorous steps to settle all these claims as expeditiously as possible, including simplification of procedural formalities.

13.20 hrs.

STATEMENT RE: NEW STEEL  
PLANTS IN SOUTHERN  
REGION

MR. SPEAKER: Mr. Chandrajit Yadav, how long is your statement?

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): Only 4 or 5 sentences.

MR. SPEAKER: If it is only 4 or 5 sentences, he can read it.

SHRI CHANDRAJIT YADAV: Yes, Sir. I will read it.

Sir, It may be recalled that some Hon. Members have been enquiring, from time to time, about the progress in regard to the commissioning of the Detailed Project Reports for the two integrated steel plants to be set up at Vijayanagar and Visakhapatnam. I am glad to inform the House that Government have approved the commissioning of the Detailed Project Reports for both these plants and the Steel Authority of India Ltd. have accordingly appointed Consulting Engineers

M/s. Metallurgical and Engineering Consultants (India) Ltd. (MECON) will be preparing the Detailed Project Report for the Vijayanagar Steel Plant while M/s. M. N. Dastur and Company Private Ltd. will be preparing the Detailed Project Report for the Visakhapatnam Steel Plant.

13.22 hrs.

[MR. DEPUTY SPEAKER in the Chair]

SHRI K. LAKKAPPA (Tumkur): I congratulate the Minister.

MR. DEPUTY-SPEAKER: Mr. Banerjee.

SHRI B. V. NAIK (Kanara) Sir, I want to make a submission under rule 377. It is connected with the steel plant.

MR. DEPUTY-SPEAKER: You cannot do it off the cuff in that way. I have called Mr. Banerjee.

13.23 hrs.

MATTER UNDER RULE 377

PROBLEMS CONFRONTING THE TEXTILE MILLS MANAGED BY THE NATIONAL TEXTILE CORPORATION

SHRI S. M. BANERJEE (Kanpur): Sir, I want to raise a very important issue concerning nearly 10,000 textile workers of Kanpur who are working in the mills owned by the National Textile Corporation of India.

MR. DEPUTY-SPEAKER: You give notice of something but you are raising something else.

SHRI S. M. BANERJEE: One thing has been sent to the Chief Minister. That is why I do not want to raise it. I have taken permission.

MR. DEPUTY-SPEAKER: This is very unusual. Anyway, you may continue.